

Explosive Licences

674. Shri Matin: Will the Minister of Works, Housing and Supply be pleased to state what safeguards have been devised or are under contemplation to prevent arbitrary cancellations, or refusals to renew explosive licences by the State Government officials?

The Minister of Works, Housing and Supply (Shri K. C. Reddy): The following safeguards are provided in the Explosives Rules, 1940 against arbitrary cancellations or refusals of renewal of explosives licences by the District Authorities under the State Governments:

(a) The District Authority, as the licensing Authority, could cancel or suspend a licence, only if any provision of the Indian Explosives Act and the rules thereunder or of any condition contained in the licence is contravened.

(b) whenever the District Authority cancels, suspends or refuses renewal

of licence, he is required to record in writing the reasons for doing so and a copy of the order containing the reasons has to be given to the licensee on application.

(c) If any order cancelling a licence or refusing to renew a licence is passed by the District Authority, the licensee has the right of appeal against such order to the immediate official superior of that Authority.

Employment Exchanges

675. Shri Ganpati Ram: Will the Minister of Labour and Employment be pleased to state:

(a) the total number of names registered with the Employment Exchanges in the country during 1955, 1956 and 1957 as far as available and how many of them were employed during the same period; and

(b) the total number of Scheduled Caste persons registered and employed during the above period?

The Deputy Minister of Labour (Shri Abid Ali): (a) and (b). The required information is given below:

Year/Period	All categories of applicants		Scheduled Castes	
	Number registered	Number placed	Number registered	Number placed
1	2	3	4	5
1955	15,84,024	1,69,735	1,76,945	27,007
1956	16,69,895	1,89,855	1,78,210	28,087
1957 (Jm-June)	7,92,912	90,925	86,997	13,388

मंत्रियों के निवास-स्थान

६७६. श्री कृष्णचरण राय : क्या निर्माता, जावाल और संभरल मंत्री यह बताने की कृपा करेंगे कि मंत्रियों, राज्य मंत्रियों, उप-मंत्रियों और सभा-सचिवों को सरकार द्वारा जो निवास स्थान दिये गये हैं उनके प्रत्येक प्रत्येक मासिक किराये व्यापारिक दर से क्या होते हैं ?

निर्माता, जावाल और संभरल मंत्री (श्री क० च० देही) : इन मकानों के लिये फ्लैटमेंटल रुल ४१-बी के प्रावियों के अनुसार जो किराया गैर सरकारी लोगों से लिया जाना चाहिये उसके ब्योरे का विवरण सभा की वेब पर रख दिया गया है । [रेलिये परिक्षिष्ट ३, अगस्त संख्या २६] इन मकानों का बाजार भाव के अनुसार क्या किराया होगा यह मातूम कर सकना सम्भव नहीं हो सका है ।